# UTTAR PRADESH COURT FEES (REMISSION) ACT, 1950<sup>1</sup> (U. P. Act No. IX of 1950)

[Passed in Hindi by the Uttar Pradesh Legislative Assembly on March 9, 1950, and by the Uttar Pradesh Legislative Council on March 13, 1950.

Received the assent of the Governor on March 16, 1950, under Article 200 of the Constitution of India and was published in the *Uttar Pradesh Gazette* (*Extraordinary*), dated March 16, 1950].

## AN

## ACT

to provide for powers to remit court-fee payable upon any class of document

#### Preamble

WHEREAS by the United Provinces Court Fees (Remission) Ordinance, 1949, provision was made for powers to remit court-fee payable on any class of documents in Uttar Pradesh;

AND WHEREAS the said Ordinance, being limited in duration will expire on the expiry of six weeks from the re-assembly of the Uttar Pradesh Legislature;

 $\,$  AND Whereas it is necessary to provide for the continuance of the said powers ;

It is hereby enacted as follows:

#### Short title, extent and commencement

- **1.** (1) This Act may be called the Uttar Pradesh Court Fees (Remission) Act, 1950.
  - (2) It extends to whole of Uttar Pradesh.
  - (3) It shall come into force at once.

# Power to order remission

**2.** The State Government may, by notification in the *Gazette*, remit in whole or part the court-fee payable on any class of documents, any provision in any law notwithstanding.

# Repeal

**3.** The United Provinces Court Fees (Remission) Ordinance, 1949, is hereby repealed and the provisions of sections 6 and 24 of the United Provinces General Clauses Act, 1904, shall apply as if it had been an Act repealed by an United Provinces Act.

<sup>1.</sup> For Statement of Objects and Reasons, see Uttar Pradesh Gazette Extraordinary, dated February 25, 1950.